## **Digit Illness Group Insurance**

UIN: GODHLGP21488V022021

### Inside:

## Let's get started!

You're already awesome because you decided to protect your most important asset, your health. Especially with so many new illnesses sprouting every year, one needs to protect oneself against the financial & emotional burden of falling ill.

So, think of Digit as your fitness buddy, keeping pace with you on your way to good health. While you're reading this policy, you get confused or have a query, or you are referring to this policy because you have a claim to make, please call us at 1800-258-4242 or mail us at hello@godigit.com

Based on the declaration provided by You to us, **Go Digit General Insurance Limited** (hereinafter called 'the Company/DIGIT') which forms the basis of this health policy contract, and having received your premium, we take pleasure in issuing this policy to you.

**Go Digit General Insurance Limited** will cover You under this Policy up to the Sum Insured, during the policy period mentioned in your Policy Schedule / Certificate of Insurance. Of course, like any insurance cover, it is governed by, and subject to certain terms, conditions and exclusions mentioned in this Policy.

**Note:** This Policy Wording provides detailed terms, conditions and exclusions for all Sections available under this Product. Kindly refer to the Policy Schedule / Certificate of Insurance to know exact details of Sections opted by You. Only Wordings related to Sections mentioned in your Policy Schedule / Certificate of Insurance are applicable.

Disclaimer: The Description mentioned under "Digit Simplification"/ "Examples" throughout the Insurance Policy is only to aid Your understanding of the Coverage / Benefit Offered. In case of dispute, the Terms and Conditions detailed in the Policy Document and Policy Schedule / Certificate of Insurance shall prevail.

### **DEFINITIONS**

<u>Digit Simplification:</u> You didn't think you needed to know definitions since your time in school, right? Well, the good news is that you don't need to learn these by heart, as long as you understand them.

Certain words and phrases used throughout the Policy have specific meanings, and this section helps to understand them.

- 1. **Any one illness** means continuous period of illness and includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment was taken.
- 2. **Cashless facility** means a facility extended by Us to You where the payments, of the costs of treatment undergone by You in accordance with the Policy terms and conditions, are directly made to the Network Provider by Us to the extent Pre-authorization is approved.
- 3. **Condition Precedent** means a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
- 4. **Congenital Anomaly** means a condition which is present since birth, and which is abnormal with reference to form, structure or position.
  - a. Internal Congenital Anomaly means a Congenital anomaly which is not in the visible and accessible parts of the body.
  - b. External Congenital Anomaly means a Congenital anomaly which is in the visible and accessible parts of the body

## 5. Contribution

Contribution is essentially the right of an insurer to call upon other insurers, liable to the same insured, to share the cost of an indemnity claim on a ratable proportion of Sum Insured. This clause shall not apply to any benefit offered on a fixed benefit basis

- 6. **Co-Payment** means a cost sharing requirement under a Health Insurance Policy that provides that the Policyholder/Insured will bear a specified percentage of the admissible claims amount. A co-payment does not reduce the Sum Insured. For Section 1, Insured can opt for Co-Payment between 0% to 20%. Co-payment will not be applicable to Section 2 of the Policy.
- 7. **Deductible** means a cost sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of Hospital Cash policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
- 8. **Disclosure to information norm:** The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis-description or non-disclosure of any material fact.
- 9. **Emergency / Emergency Care** means management for an illness or injury which results in symptoms which occur suddenly and unexpectedly and requires immediate care by a medical practitioner to prevent death or serious long-term impairment of the insured person's health.
- 10. Grace Period means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.
- 11. Hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) of the said Act Or complies with all minimum criteria as under:
  - i) has qualified nursing staff under its employment round the clock;
  - ii) has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 inpatient beds in all other places;
  - iii) has qualified medical practitioner(s) in charge round the clock;
  - iv) has a fully equipped operation theatre of its own where surgical procedures are carried out;
  - v) maintains daily records of patients and makes these accessible to the insurance company's authorized personnel;
- 12. **Hospitalization/Hospitalized** means admission in a Hospital for a minimum period of 24 consecutive 'In-patient Care' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
- 13.**Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
  - (a) Acute condition Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery
  - (b) Chronic condition A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
    - 1. it needs ongoing or long-term monitoring through consultations, examinations, checkups, and /or tests
    - 2. it needs ongoing or long-term control or relief of symptoms
    - 3. it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
    - 4. it continues indefinitely
    - 5. it recurs or is likely to recur
- 14. **Injury** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent, visible and evident means which is verified and certified by a Medical Practitioner.

- 15.**Inpatient Care** means treatment for which the insured person has to stay in a hospital for more than 24 hours for a covered event.
- 16.Intensive Care Unit (ICU) means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
- 17.ICU (Intensive Care Unit) Charges means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
- 18.**Medical Advice** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.
- 19. Medical Expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
- 20. Medical Practitioner/Dentist means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license.
  - The registered practitioner should not be the insured or close member of the family.
- 21. **Medically Necessary Treatment** means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:
  - i)is required for the medical management of the illness or injury suffered by the insured;
  - ii)must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
  - iii)must have been prescribed by a medical practitioner;
  - iv)must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- 22. **Migration** means, the right accorded to health insurance policyholders (including all members under family cover and members of group health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same insurer.
- 23.**Network Provider** means hospitals or health care providers enlisted by an insurer, TPA or jointly by an Insurer and TPA to provide medical services to an insured by a cashless facility.
- 24. Non- Network Provider means any hospital, day care centre or other provider that is not part of the network.
- 25. **Notification of Claim** means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
- 26.**Policy** means the Proposal, the Policy Schedule / Certificate of Insurance (and any endorsement attaching to or forming part thereof) and the Policy Wordings.
- 27.**Policy Period** means the period between the commencement date and the expiry date specified in the Policy Schedule / Certificate of Insurance and includes both the commencement date as well as the expiry date.
- 28. Pre-Existing Disease means any condition, ailment, injury or disease:
  - a) That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement **or**
  - b) For which medical advice or treatment was recommended by, or received from, a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement.
- 29.**Pre-hospitalization Medical Expenses** means medical expenses incurred during pre- defined number of days preceding the hospitalization of the Insured Person, provided that:
  - i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
  - ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.

- 30.**Post-hospitalization Medical Expenses** means medical expenses incurred during pre- defined number of days immediately after the insured person is discharged from the hospital provided that:
  - i. Such Medical Expenses are for the same condition for which the insured person's hospitalization was required, and
  - ii. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.
- 31. Portability means, the right accorded to individual health insurance policyholders (including all members under family cover), to transfer the credit gained for pre-existing conditions and time bound exclusions, from one insurer to another insurer.
- 32. **Qualified Nurse** means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.
- 33. **Quarantine** means strict detention or isolation of a person suspected of carrying some infectious or contagious disease which is imposed by governmental authority to prevent the spread of disease.
- 34. **Reasonable and Customary Charges** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved.
- 35.**Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.
- 36.**Room** means a Single Room without wall/permanent partition, dining or waiting room and with or without following amenities: an attendant cot, one television, one sofa, a telephone, refrigerator, wardrobe, computer with internet connection and microwave oven.
- 37.**Room Rent** means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses.
- 38. Sum Insured means the amount as opted by You and stated in the Policy Schedule / Certificate of Insurance against the Section/Cover for each insured person including cumulative bonus (if any) for Individual Sum Insured Policy and aggregately for all insured members for a Floater Policy.
- 39. Surgery or Surgical Procedure means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a medical practitioner.
- 40.**Tertiary Care** constitutes of Specialized Advanced Care Unit designed to care to complex medical condition involving super specialist consultant like Neurosurgeon, Neurologist, Spine Surgeons and Reconstructive Surgeons.
- 41. **Unproven/Experimental treatment** means the treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.
- 42. We, Us, Our, Ours, Digit, Company, Insurer means Go Digit General Insurance Limited.
- 43. You, Your, Yours, Yourself, Policyholder, Insured Person(s) means the Individual Group Members who will be treated as Insured beneficiary.

## **DEFINITION, COMPLICATION & DIAGNOSTIC FOR DISEASE/S AND/OR CONDITIONS:**

- 1. Cholera:
  - a. **Definition** Cholera is an acute, diarrheal illness caused by infection of the intestine with the bacterium *Vibrio cholerae* and is spread by ingestion of contaminated food or water.
  - b. **Complications**: Persons with severe cholera can develop acute renal failure, severe electrolyte imbalances and coma.
  - c. Diagnostics: Faecal specimen (hanging drop) and PCR Positive for Vibrio cholerae
- 2. Amoebiasis
  - a. **Definition:** Amoebiasis is an infection caused by Entamoeba Histolytica causing both intestinal and extraintestinal symptoms
  - b. Complication: Amoebic liver abscess
  - c. Diagnostics: Presence of amoeba cyst in the stool specimen, Ultrasound confirming liver abscess

## 3. Typhoid:

- a. **Definition:** Typhoid fever also known as enteric fever caused by Salmonella enterica Typhi leading to Fever, Abdominal pain, weakness and rose-coloured rash
- b. **Complications**: Ileal perforation and / or meningitis, Sepsis
- c. Diagnostics: Blood culture, PCR, IgG and IgM studies

### 4. Viral Hepatitis:

- a. **Definition:** Hepatitis is the infection to the liver due to Viral Infection caused by either Hep A, D or E (water borne). Hepatitis B and C are excluded (as they are chronic and caused from needles and body fluids)
- b. Complications: Encephalopathy or liver failure
- c. Diagnostics: IgG and IgM studies, Hepatitis A, D and E specific viral markers

#### 5. Tuberculosis:

- a. **Definition:** Tuberculosis is an chronic progressive infection caused by Mycobacterium tuberculosis in lungs, intestine, bones, nervous system and genital organs
- b. Complications: Multi drug resistant tuberculosis and /or Tubercular meningitis
- c. Diagnostics: Mantoux test, Interferon-gamma release assay, IgG and IgM studies

## 6. Plague:

- a. **Definition:** Plague is a life-threatening bacterial infection to humans through fleas, contaminated fluid or droplets.
- b. Complications: Pneumonia and Septicaemia
- c. Diagnostics: Lymph node swelling (BUBO), CSF analysis, Blood and fluid culture tests

### 7. Diphtheria:

- a. **Definition**: Diphtheria is an upper respiratory tract infection which spreads through touch and droplets starts with thick coating of throat, swelling of glands in neck and fever.
- b. Complications: Respiratory failure, paralysis, myocarditis, polyneuropathy and death.
- c. Diagnostics: Throat Swab Culture or Sample from a skin lesion (like a sore)

## 8. Typhus:

- a. **Definition**: Typhus fevers are a group of diseases caused by bacteria that are spread to humans by fleas, lice, and chiggers
- b. Complications: Acute respiratory distress, septic shock, myocarditis, meningoencephalitis
- c. Diagnostics: Skin biopsy, western blot, immunofluorescence test

## 9. Leptospirosis:

- a. **Definition**: Leptospirosis is a bacterial infection that affects that spreads from contact of unhealed break or injured skin with contaminated water or soil.
- b. Complications: Kidney and Liver failure, Sepsis
- c. Diagnostics: Microscopic Agglutination test and IgG/IgM studies

## 10.Dengue:

a. **Definition**: Dengue fever is caused by the virus spread through Aedes mosquito bite resulting to fever, severe headache, vomiting, skin rash and life-threatening internal bleeding.

- b. Complications: Platelets count < 40k, Septic shock and death
- c. Diagnostics: NS1 test, IgG/IgM studies, CBC with platelet counts

#### 11.Malaria:

- a. **Definition**: Malaria fever is caused by a protozoan Plasmodium through female anopheles mosquito resulting in fever, weakness, chills, headache, vomiting and Jaundice
- b. Complications: kidney failure, Seizures and cerebral malaria, Sepsis
- c. Diagnostics: Blood smear, Rapid diagnostic test

#### 12.Filariasis:

- a. **Definition**: Filariasis is caused when the lymphatic system is blocked by microfilaria parasite leading to permanent changes in the limbs.
- b. Complications: Permanent disability
- c. Diagnostics: Blood smear and Antibodies

## 13.Kala Azar

- a. **Definition**: A chronic and potentially fatal parasitic disease of the viscera (the internal organs, particularly the liver, spleen, bone marrow and lymph nodes) due to infection by the parasite called Leishmania donovani.
- b. **Complications**: Anaemia, Septicaemia, Hyperpigmentation, Splenic Rupture.
- c. Diagnostics: DAT and the rk39 dipstick tests

## 14. Chikungunya:

- a. **Definition**: Chikungunya is caused by virus through Aedes mosquitoes leading to fever, weakness and severe joint pains
- b. Complications: Severe joint pain with disability
- c. Diagnostics: IgG and IgM studies

## 15. Japanese Encephalitis:

- a. **Definition**: Inflammation of brain due to virus leading to disorientation, fever, vomiting, convulsions and death
- b. Complications: Encephalopathy and death, Sepsis
- c. Diagnostics: CSF and blood culture

## 16.HIV

**Definition**: "HIV Infection" means a positive HIV antibody testing (rapid or laboratory-based enzyme immunoassay). This is usually confirmed by a second HIV antibody test (rapid or laboratory-based enzyme immunoassay) relying on different antigens or of different operating characteristics. and /or;

A positive virological test for HIV or its components (HIV-RNA or HIV-DNA or ultrasensitive HIV p24 antigen) confirmed by a second virological test obtained from a separate determination.

## 17.Zika Virus:

- a. **Definition**: Zika virus is caused by virus through mosquito bite leading to fever, rash, muscle pain and Joint pain. Pregnant women can transfer the virus to the unborn child leading to the microcephaly.
- b. **Complications**: Birth defects in newborn
- c. **Diagnostics**: RT-PCR, Urine analysis, IgG/IgM studies

## 18. Nipah Virus

- a. **Definition**: Nipah Virus is caused by virus through Bats leading to drowsiness, disorientation and respiratory distress
- b. **Complications**: Inflammation and irreversible damage to brain
- c. Diagnostics: RT-PCR, Swab culture, CSF analysis

#### 19.EBOLA

- a. **Definition**: Ebola virus disease is a deadly disease which spreads from few animals like Monkeys, Bats etc., through body fluids and mucus membranes leading to Fever, severe body ache, rashes and Diarrhoea
- b. Complications: Septic shock and death
- c. Diagnostics: RT PCR and Ebola Antigen tests

## 20. Swine Influenza Virus & H1N1 Virus

- a. **Definition**: A rapidly contagious infection transmitted from animals and spread through droplet circulation leading to fever, cough and severe respiratory symptoms.
- b. **Complications**: Pneumonia leading to Respiratory arrest, Lung fibrosis, renal failure, septic shock and death
- c. **Diagnostics**: IgG/IgM studies, Swab cultures (throat), PCR

## 21.COVID-19, SARS and MERS

- a. **Definition**: A rapidly contagious infection caused by a virus from Coronavirus Family, transmitted from animals and spread through droplet circulation leading to fever, cough, mild to severe respiratory symptoms.
- b. **Complications**: Pneumonia leading to Respiratory arrest, Lung fibrosis, renal failure, septic shock and death
- c. **Diagnostics**: IgG/IgM studies, Swab cultures (throat), PCR

<u>Important Note:</u> In respect of any claim, We will consider the medical practices prevailing at the time of claim for the Disease(s), Condition(s) and/or Virus(es) opted by You and mentioned in Your Policy Schedule.

## **COVERAGE**

### **SECTION 1. HOSPITALIZATION COVER**

<u>Digit Simplification:</u> Hospital stays are never fun. And the less said about hospital food, the better! That said, it's good to know that Digit will try and make it easy, should you need to spend some time in a hospital, before you're back on your feet.

## A. <u>Hospitalization Cover</u>

<u>Digit Simplification:</u> The day bad luck strikes.

If You have opted for this cover and if You were Hospitalized due to Illness, as an inpatient, during the Policy Period, solely because You were Infected and Tested Positive due to the below mentioned Disease/s and/or Conditions as opted by You and stated in Your Policy Schedule / Certificate of Insurance, We will pay You all Reasonable and Customary Charges that are Medically Necessary and Incurred by You, in respect of an admissible claim.

## **List of Disease/s and/or Conditions:**

- 1. Cholera
- 2. Amoebiasis

- 3. Typhoid
- 4. Viral Hepatitis
- 5. Tuberculosis
- 6. Plague
- 7. Diphtheria
- 8. Typhus
- 9. Leptospirosis
- 10. Dengue
- 11. Malaria
- 12. Filariasis
- 13. Kala Azar
- 14. Chikungunya
- 15. Japanese Encephalitis
- 16. HIV
- 17. Zika Virus
- 18. Nipah Virus
- 19. EBOLA
- 20. Swine Influenza Virus
- 21. H1N1 Virus
- 22. COVID-19
- **23. SARS**
- 24. MERS

<u>Important Note:</u> The Disease/s and/or Conditions opted by You are stated in the Your Policy Schedule / Certificate of Insurance and any claim will be paid only in respect of the Disease/s and/or Conditions opted by You and stated in the Your Policy Schedule / Certificate of Insurance subject to terms, conditions, deductible, co-payment, limitations and exclusions mentioned in the Policy.

The claim can be made under the following benefits and up to the Sum Insured mentioned in Your Policy Schedule / Certificate of Insurance against this Section.

Professional Fees	Fees for treatment by specialists, physicians, nurses, surgeons and anaesthetists.	
Medication	Drugs, medicines, consumables including disposable kits, prescribed by a specialist or medical practitioner. This also includes Anaesthesia, Blood, Oxygen, Patient's Diet, Surgical appliances & cost of prosthetic and other devices or equipment if implanted during the Surgical Procedure.	
Diagnostic  Necessary Procedures such as x-rays, pathology, brain and body scans ( CT scans) Etc. used to make a diagnosis for treatment.		
Theatre Fees	Operation Theatre Fees	

## A1. Pre-Hospitalization Expenses

<u>Digit Simplification</u>: Before you get hospitalized, there might be some expenses. This takes care of those!

We will pay for consultations, investigations and the cost of medicines incurred. This will be paid for a period not exceeding 30 or 60 or 90 days as opted by You and mentioned in Your Policy Schedule / Certificate of Insurance, prior to the date of Your admission in a hospital, provided that:

- a) Such Expenses recommended by the Hospital/Medical Practitioner were in fact incurred for the same condition for which Your Subsequent Hospitalization was required.
- b) We have accepted a Claim under **Section 1.A. Hospitalization Cover** of this Policy.

## **A2.** Post-Hospitalization Expenses

Digit Simplification: This covers expenses incurred by You after You get discharged!

We will pay for consultations, investigations and the cost of medicines incurred. This will be paid for a period not exceeding 30 or 60 or 90 days as opted by You and mentioned in Your Policy Schedule / Certificate of Insurance, from the date of Your Discharge from the hospital, provided that:

- a) The expenses are recommended by the Hospital/Medical Practitioner and are for the same condition for which you were hospitalized.
- b) We have accepted an Inpatient Hospitalization Claim under **Section 1.A. Hospitalization Cover** of this Policy.

## A3. Road Ambulance

<u>Digit Simplification</u>: In an emergency, getting to the hospital quickly is paramount!

We will pay for the expenses incurred on Your road transportation by a Healthcare or an Ambulance Service Provider to a Hospital for treatment following an Emergency, provided that:

- a) We have accepted a claim under **Section 1. A. Hospitalization Cover.**
- b) The maximum liability per Hospitalization is restricted to 1% of Sum Insured up to INR 5,000.
- c) The Coverage also Includes Your cost of road Transportation from a Hospital to another nearest Hospital which is prepared to admit You and provide the necessary medical services, if such medical services cannot satisfactorily be provided at a Hospital where You are situated. Such road Transportation has to be prescribed by a Medical Practitioner and/or should be Medically Necessary.

#### **A4. Second Medical Opinion**

<u>Digit Simplification:</u> Any major illness (like cancer) dictates a second opinion.

If You are required to get hospitalized in a tertiary care facility during the Policy Period, We will arrange and bear the cost for a Second Opinion provided that:

- 1. We have received Your request to arrange for Second Opinion.
- 2. We will not provide more than one Opinion for the same Medical Condition within a Policy Period.
- 3. Medical Practitioner has Certified that You were Infected and Tested Positive due to the Conditions and/ or Disease defined and stated in the Policy Schedule / Certificate of Insurance

## **SECTION 2. VIRUS DETECTION & QUARANTINE ALLOWANCE**

Digit Simplification: If even ward boys seem to know You by name, this cover is for You.

If You have opted for this Section, We will pay you:

a) Full Fixed Benefit if Result is Positive (bad news i.e.): 100% of the Sum Insured mentioned in the Policy Schedule / Certificate of Insurance. You can find this mentioned against this Section in respect of the Insured Person(s) whose test result are Positive during the Policy Period for the below mentioned Virus(es) as opted by You and stated in Your Policy Schedule / Certificate of Insurance. Make sure the Insured Person(s) claiming has a Certificate from a Registered Medical Practitioner along with a Positive Virology Report from ICMR - National Institute of Virology Pune, India or Any other Laboratory Authorised by ICMR, confirming the Insured Person(s) has been infected with the Virus(es) as opted and stated in the Policy Schedule / Certificate of Insurance; or

## Provided always that:

a) We will not pay for any self-Quarantine in any facility other than Government Authorised Hospital.

For example, if You're feeling under the weather and feel You've caught a disease covered in Your Policy and You stay at home for the number of consecutive days mentioned, You will not be covered, as the Quarantine has to be at a Government Authorised Hospital.

Sum insured is always the max You'll get: Regardless of one or more claims during the policy period, the maximum amount payable under the policy for all the benefits under this Section put together shall be restricted to the Sum Insured as mentioned in the Policy Schedule / Certificate of Insurance against this Section in respect of the Insured Person(s). The Benefit under this Section will cease on payment of 100% of the Sum Insured for the respective Insured Person(s) against whom claim has been paid. Basically, once

we've paid you an amount equal to your Sum Insured, no more claims.

## List of Virus(es):

- 1. Zika Virus
- 2. Nipah Virus
- 3. EBOLA
- 4. Swine Influenza Virus
- 5. H1N1 Virus
- 6. COVID-19
- 7. SARS
- 8. MERS

<u>Important Note:</u> The Coverage for Virus(es) opted by You are stated in the Your Policy Schedule / Certificate of Insurance and any claim will be paid only in respect of the Virus(es) opted by You and stated in the Your Policy Schedule / Certificate of Insurance subject to Policy Terms & Conditions.

This Cover is subject to terms, conditions, deductible, co-payment, limitations and exclusions mentioned in the Policy.

### **GENERAL EXCLUSIONS**

<u>Digit Simplification:</u> We believe in being transparent with you, no hidden terms and conditions. So, here's what you are not covered for:

Unless specifically mentioned as an inclusion in Your Policy Schedule/ Certificate of Insurance, the below are excluded and any Hospitalization/ Disease/ Condition attributable to the below will not be covered:

## **Most relevant ones to this cover:**

## 1. Pre-Existing Diseases (Code- Excl01)

- a) Expenses related to the treatment of a pre-existing Disease (PED) and its direct complications shall be excluded until the expiry of 48 months of continuous coverage after the date of inception of the first policy with us.
- b) In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- c) If the Insured Person is continuously covered without any break as defined under the portability norms of the extant IRDAI (Health Insurance) Regulations, then waiting period for the same would be reduced to the extent of prior coverage.
- d) Coverage under the policy after the expiry of 48 months for any pre-existing disease is subject to the same being declared at the time of application and accepted by us.

## 2. 30-day waiting period/Initial Waiting Period- Code- Excl03

- a. Expenses related to the treatment of any illness within 30 days from the first policy commencement date shall be excluded except claims arising due to an accident, provided the same are covered.
- b. This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve months.
- c. The within referred waiting period is made applicable to the enhanced sum insured in the event of granting higher sum insured subsequently.

However, such waiting Period can be reduced Nil, 48 hours, 7 days, 15 days, to as opted by you and mentioned in your policy schedule

This exclusion is also applicable to any positive diagnostic results or Quarantine which begins or is detected during the Waiting Period opted and mentioned in your policy schedule.

## 3. Rest Cure, rehabilitation and respite care- Code- Excl05

- a) Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:
- i. Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons.
- ii. Any services for people who are terminally ill to address physical, social, emotional and spiritual needs.
- **4.** Dietary supplements and substances that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a medical practitioner as part of hospitalization claim or day care procedure. **Code- Excl14**

## 5. Unproven Treatments: Code- Excl16

Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness

### 6. Maternity: Code Excl18

- a) Medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization) except ectopic pregnancy;
- b) Expenses towards miscarriage (unless due to an accident) and lawful medical termination of pregnancy during the policy period.

## 7. Geographical Limits

This Policy covers all treatments and quarantine received/done within India and Our liability will be to make Payment Indian Rupees Only.

## 8. Non-Medical Expenses

Items of personal comfort and convenience including but not limited to television (wherever specifically charged for), charges for access to telephone and telephone calls, internet, foodstuffs (except patient's diet), cosmetics, hygiene articles, body care products and bath additive, barber or beauty service, guest service as well as similar incidental services and supplies including but not limited to charges for admission, discharge, administration, registration, documentation and filing. (Please refer annexure A provided in the policy document or visit our website for complete list of non-medical items)

#### 9. Insufficient Document

We have tried to reduce the number of documents you need to share but we shall not be liable to pay any claim in case all the necessary mandatory documents as mentioned in Our claims process are not submitted to Us.

## **10.Preventive Treatment**

We do not cover inoculations, vaccinations or other treatment, for example drugs or Surgery, which aims to prevent a disease or Illness.

## 11. Unjustified or Unwarranted Hospitalization

Admission solely for Physiotherapy, evaluation, investigations, diagnosis or observation service unless a claim is accepted under **Section 1 - A. Hospitalization Cover.** 

## 12. Substance abuse and Addictions by the Insured

- 1. Expenses incurred for the treatment of any Illness caused due to:
- a) Use/misuse/abuse of Alcohol, opioids or nicotine or drugs (whether prescribed or not) by the Insured.
- b) Withdrawal and de-addiction treatment taken by the Insured.
- 2. Any claim in respect of Cancer of Oral, Oropharynx and respiratory system is specifically excluded in cases where Insured is a tobacco user.

### 13. Non-Allopathic Treatment

We shall not pay for any non-allopathic treatment.

## **Other Exclusions:**

## 14. Artificial Life Maintenance

Artificial Life Maintenance, including life support machine used, where such treatment is used to maintain the Insured/Patient in a vegetative state. However, expenses up to the date of confirmation by the treating doctor that the patient is in vegetative state shall be covered as per the terms and conditions of the Policy.

### 15. Sexually Transmitted Infections & Disease

Screening, prevention and treatment for sexually transmitted infection or disease including but not limited to Genital Warts, Syphilis, Gonorrhoea, Genital Herpes, Chlamydia, Pubic Lice and Trichomoniasis is not covered.

### 16. Sleep Disorders and Sleep Problems

We do not cover treatment directly or indirectly related to sleep disorders and sleep problems, such as snoring, insomnia or sleep apnoea (when breathing stops temporarily during sleep) including but not limited to expense related to purchase of CPAP, BIPAP or similar instruments.

## 17. Spectacles, Hearing aids & other Expenses

Provision or fitting of hearing aids, spectacles or contact lenses including optometric therapy, any treatment and associated expenses for alopecia, baldness, wigs, or toupees, medical supplies including elastic stockings, diabetic test strips, nebulizer and similar products.

#### 18. War and hazardous substances

We do not cover treatment directly arising from or required as a consequence of:

War, invasion, acts of foreign enemy hostilities (whether or not War is declared), civil war, rebellion, revolution, insurrection or military or usurped power, mutiny, riot, strike, martial law or state of siege, attempted overthrow of Government or any acts of terrorism.

Chemical contamination or contamination by radioactivity from any nuclear material whatsoever or from the combustion of nuclear fuel.

### 19.Legal Liability

Any Legal Liability due to any errors or omission or representation or consequences of any action taken on the part of any Hospital or Medical Practitioner.

## 20. Prosthetics and other devices

Prosthetics and other devices NOT implanted internally by surgery.

## 21. Specific Treatments

We will not pay for expenses related to administration of medications or procedures including but not limited to expense related to Predictive Genome testing.

#### **22.Dental Treatment**

Treatment, procedures and preventive, diagnostic, restorative, cosmetic services related to disease, disorder and conditions related to natural teeth and Gingiva.

## 23.Organ Donor

The Expenses incurred by You on organ donation.

## 24. Accidental Injury

The Expenses incurred by You for Treatment of Accidental Injury.

### STANDARD GENERAL TERMS AND CONDITIONS

## **CONDITIONS PRECEDENT TO THE CONTRACT**

## **Disclosure of Information**

The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis description or non-disclosure of any material fact by the policyholder.

"Material facts" for the purpose of this policy shall mean all relevant information sought by the Company in the proposal form and other connected documents to enable it to tale informed decision in the context of underwriting the risk.

## Alterations to the Policy

This Policy constitutes the complete contract of insurance. This Policy cannot be changed or edited by anyone (including an insurance agent or intermediary) except Us (subject to necessary approval from the Insurance Regulatory and Development Authority of India), and any change We make will be through a written endorsement signed and stamped by Us, only on the request from Group Manager/ Insured Member.

## **Condition Precedent to admission of Liability**

The terms and conditions of the policy must be fulfilled by the insured person for the company to make any payment for claim(s) arising under the policy

## **Non-Disclosure or Misrepresentation:**

<u>Digit Simplification</u>: In one line, this condition means, make sure all the information you share with us is correct! If at the time of issuance of Policy or during continuation of the Policy, the information provided to Us in the proposal form either physically or electronically or otherwise, by You or the Insured Person or anyone acting on behalf of You or an Insured Person is found to be incorrect, incomplete, suppressed or not disclosed, wilfully or otherwise, the Policy shall be:

- a) cancelled ab initio i.e. from the inception date or the renewal date (as the case may be),
- b) or the Policy may be modified by Us, at Our sole discretion, upon 30 days' notice by sending an endorsement to Your address shown in the Schedule/Certificate of Insurance;
- c) the claim under such Policy if any, shall be rejected/repudiated forthwith.

#### **Insured Person**

- a. Only those persons named as an Insured Person in the Policy Schedule / Certificate of Insurance shall be covered under this Policy.
- b. You can add more persons during the Policy Period but only after payment of an additional premium and subject to acceptance of Proposal by Us (wherever necessary) and after We have issued an endorsement confirming the addition of such person as an Insured Person.

## **Nomination**

The policyholder is required at the inception of the policy to make a nomination for the purpose of payment of claims under the policy in the event of death of the policyholder. Any change of nomination shall be communicated to the company in writing and such change shall be effective only when an endorsement on the policy is made. In the event of death of the policyholder, the Company will pay the nominee, as named in the Policy Schedule/Policy Certificate/Endorsement(if any), and in case there is no subsisting nominee, to the legal heirs or legal representatives of the policyholder whose discharge shall be treated as full and final discharge of its liability under the policy.

## **CONDITION APPLICABLE DURING THE CONTRACT**

<u>Digit Simplification:</u> There are some more conditions you should be aware of during the contract!

## Possibility of Revision of Terms of the Policy Including the Premium Rates

The Company, with prior approval of IRDAI, may revise or modify the terms of the policy including the premium rates. The insured person shall be notified three months before the changes are effected.

## Withdrawal of Product

- i. In the likelihood of this product being withdrawn in future, the company will intimate the insured person about the same 90 days prior to expiry of the Policy.
- ii. Insured Person will have the option to migrate to similar health insurance product available with the Company at the time of renewal with all the accrued continuity benefits such as cumulative bonus, waiver of waiting period, as per IRDAI guidelines, provided the policy has been maintained without a break

#### **Moratorium Period**

After completion of eight continuous years under the policy no look back to be applied. This period of eight years is called as moratorium period. The moratorium would be applicable for the sums insured of the first policy and subsequently completion of 8 continuous years would be applicable from date of enhancement of sums insured only on the enhanced limits. After the expiry of Moratorium Period no health insurance claim shall be contestable except for proven fraud and permanent exclusions specified in the policy contract. The policies would however be subject to all limits, sub limits, co-payments, deductibles as per the policy contract

#### **Non-Cancellation**

This Policy shall be non-cancellable by the Insurers or the Insured except in the event of misrepresentation, fraud, non-disclosure of material facts and non-co-operation by the Insured where the Insurers may cancel the Policy at their discretion.

#### **Free Look Period**

The Free Look Period shall be applicable on new individual health insurance policies and not on renewals or at the time of porting/migrating the policy.

The insured person shall be allowed free look period of fifteen days from date of receipt of the policy document to review the terms and conditions of the policy, and to return the same if not acceptable.

If the insured has not made any claim during the Free Look Period, the insured shall be entitled to

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the insured person and the stamp duty charges or
- **ii.** where the risk has already commenced and the option of return of the policy is exercised by the insured person, a deduction towards the proportionate risk premium for period of cover or
- **iii.** Where only a part of the insurance coverage has commenced, such proportionate premium commensurate with the insurance coverage during such period;

#### **CONDITIONS APPLICABLE WHEN A CLAIM ARISES**

<u>Digit Simplification:</u> What You should know when You are about to claim.

#### **Multiple Policies**

- i. In case of multiple policies taken by an insured person during a period from one or more insurers to indemnify treatment costs, the insured person shall have the right to require a settlement of his/her claim in terms of any of his/her policies. In all such cases the insurer chosen by the insured person shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen policy.
- ii. Insured person having multiple policies shall also have the right to prefer claims under this policy for the amounts disallowed under any other policy / policies even if the sum insured is not exhausted. Then the insurer shall independently settle the claim subject to the terms and conditions of this policy.
- iii. If the amount to be claimed exceeds the sum insured under a single policy, the insured person shall have the right to choose insurer from whom he/she wants to claim the balance amount.
- iv. Where an insured person has policies from more than one insurer to cover the same risk on indemnity basis, the insured person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen policy.
- v. The contribution clause shall not be applicable for Section 2.
- vi. If You are covered under multiple policies providing Benefit as per Section 2, We shall make the claim payments independent of payments received under other similar polices in respect of the covered event.

### Fraud

If any claim made by the insured person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means, or devices are used by the insured person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/Policyholder(s), who has made that particular claim, who shall be jointly and severely liable for such repayment to the insurer

For the purpose of this clause, the expression "Fraud" means any of the following acts committed by the insured person or by his agents or the hospital/Doctors/any other party acting on behalf of the insured person, with intent to deceive the insurer or to induce the insurer to issue an insurance policy:

- a) The suggestion, as a fact of that which is not true and which the insured person does not believe to be true;
- b) The active concealment of a fact by the insured person having knowledge or belief of the fact;
- c) Any other act fitted to deceive; and
- d) Any such act or omission as the law specially declares to be fraudulent.

The company shall not repudiate the claim and/or forfeit the policy benefits on the grounds of Fraud, if the insured person/beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intension to supress the fact or that such misstatement of or suppression of such material fact are within the knowledge of the Insurer.

#### Arbitration

If we have any differences with respect to the claim amount to be paid under this policy, it will be referred to arbitration in accordance with the Indian Arbitration and conciliation act 1996, as amended. The making of an award under such arbitration proceedings shall be a condition precedent for the Company to be liable to make any payment under this policy.

#### **Claims Notification and Procedure**

In the event of any illness or condition that may result in a claim under this policy, it is a condition precedent to Our liability under the Policy that below procedure should be followed depending on the type of claim:

## A. Cashless Claim Process:

Cashless Facility can be availed from our network hospitals only. This is facilitated by our Service Provider / Third Party Administrator (TPA) and we would make a direct payment to the Network Hospital to the extent of Our Liability provided that:

- 1. We are given a notice at least 72 hours before any planned hospitalization or within 24 Hours of hospitalization in case of an emergency situation.
- 2. For Cashless Facility You shall follow the below Procedure:
  - a. Share the Health Card/Copy of E-Cards along with ID Proof with the Hospital Authority & Obtain the Pre-Authorization Form from the Hospital.
  - b. Submit Duly filled & Signed Pre-Authorization Form to the Hospital Counter.
  - c. Ensure that the Hospital shares the Duly filled & Signed Pre-Authorization Form to Service Provider / Third Party Administrator (TPA) for further Processing.
  - d. Service Provider / Third Party Administrator (TPA) will inform the decision and may issue authorization letter depending on the Policy Terms and Conditions to the Hospital directly.
  - e. Once the request for Pre-Authorization has been granted, the treatment must take place within 15 days of the Pre-Authorization Approval Date or the Policy Expiry Date whichever is earlier and shall be valid only if all the details of the Authorised details, Hospital and Location including Dates match with the details of the Actual Treatment Received.
  - f. We reserve the right to modify, add or restrict any Network Provider for Cashless Facility in Our sole discretion. Before availing Cashless Facility, please check the applicable updated list of Network Providers.

g. For any queries designated Service Provider / Third Party Administrator (TPA) may be contacted on the contact details mentioned on the Health Card/Copy of E-Cards issued to You.

#### **B.** Reimbursement Claim Process:

Reimbursement Facility can be availed from any hospital within India of Your Choice Wherein You will have to make payment directly to the Hospital and submit the documents to Service Provider / Third Party Administrator (TPA) for processing the reimbursement of the claim amount provided that:

- 1. We or Our Service Provider / Third Party Administrator (TPA) should be intimated within 48 hours of date of admission.
- 2. For Reimbursement Claim You shall follow the below Procedure:
  - a. The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
  - b. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate.
  - c. However, where the circumstances of a claim warrant an investigation in the opinion of the company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
  - d. In case of delay beyond stipulated 45 days, the company shall be liable to pay interest to the policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.
    - "Bank rate" shall mean the rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due.
  - e. In case of Your Death, We shall reimburse the claim amount to Your Nominee as named in Your Policy Schedule / Certificate of Insurance or Your Legal representative holding a valid succession certificate.

Sr. No	List of Documents / Information	Section 1. Hospitalization Claim	Section 2. Virus Detection And Quarantine Allowance
1	Duly Filled and Signed Claim form	٧	V
2	Discharge Summary	٧	٧
3	Medical Records (Optional Documents may be asked on need basis: Indoor case papers, OT notes, PAC notes etc.)	٧	V
4	Original Hospital Main Bill	٧	×
5	Original Hospital Bill Break Up	٧	×
6	Original Pharmacy Bills	٧	×
7	Prescriptions for the Medicines purchased (except hospital supply) and investigations done outside the Hospital	٧	×
8	Consultation Papers	٧	V
9	Investigation Reports	٧	٧

10	Positive Diagnostic Report for the Conditions and/ or Disease defined and stated in the Policy Schedule / Certificate of Insurance	٧	V
	Digital Images/CDs of the Investigation		
11	Procedures (if required)	V	×
12	Original Invoice/Sticker (If applicable)	٧	×
13	Attending Physician Certificate (If applicable)	٧	×
14	Death Certificate (If applicable)	٧	×
15	*KYC (Photo ID card) (If applicable)	٧	٧
16	Bank Details with Cancelled Cheque	٧	٧

Note: There are times when You or any other person who could claim on Your behalf, may be in such a state of hardship, that You or Such other person is unable to give us a notice or file a claim within the prescribed time limit. In such cases, condonation of delay can be done by waiver of conditions A.1, B.1 and B.2.a may be considered where the reason for delay is proved to our satisfaction.

\*KYC documents shall be required at the claim settlement stage where claims pay-out to the Insured Member exceeds a threshold limit of Rs. 1 Lakhs per claim.

### **Complete Discharge**

Any payment to the Policyholder, insured person or his/ her nominee or his/ her legal representative or assignee or to the Hospital, as the case may be, for any benefit under the policy shall be valid discharge towards payment of claim by the Company to the extent of that amount for the particular claim.

## **CONDITIONS FOR RENEWAL OF THE CONTRACT**

## Renewal

- i. The policy shall ordinarily be renewable except on grounds of fraud, misrepresentation by the insured person.
- ii. The Company shall endeavour to give notice for renewal. However, the Company is not under obligation to give any notice for renewal.
- iii. Renewal shall not be denied on the ground that the insured person had made a claim or claims in the preceding policy years.
- iv. Request for renewal along with requisite premium shall be received by the Company before the end of the policy period.
- v. At the end of the policy period, the policy shall terminate and can be renewed within the Grace Period of 30 days to maintain continuity of benefits without break in policy. Coverage is not available during the grace period.
- vi. No loading shall apply on renewals based on individual claims experience.

## **Continuity Benefits**

We will grant continuity of benefits which were available to the Insured Members under a health insurance policy which provides similar indemnity benefits in the immediately preceding Cover Year provided that:

- i. We shall be liable to provide continuity of only those benefits (for e.g.: Initial waiting period) which are applicable under this Policy;
- **ii.** Any other waiting period that is applicable specific to this policy but was permanently excluded in the previous policy will not be given any credit.

## **Portability**

The insured person will have the option to port the policy to other insurers by applying to such insurer to port the entire policy along with all the members of the family, if any, at least 45 days before, but not earlier than 60 days from the policy renewal date as per IRDAI guidelines related to portability. If such person is presently covered and has been continuously covered without any lapses under any health insurance policy with an Indian General/Health insurer, the proposed insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on portability.

For Detailed Guidelines on portability, kindly refer the link → Click Here

## Migration

The insured person will have the option to migrate the policy to other health insurance products/plans offered by the company by applying for migration of the policy at least 30 days before the policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product/plan offered by the company, the insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on migration.

For Detailed Guidelines on migration, kindly refer the → Click Here

## **CUSTOMER GRIEVANCE REDRESSAL POLICY**

In case of any grievance the insured person may contact the company through

Website: <a href="https://www.godigit.com">https://www.godigit.com</a>

Toll Free: 1-800-258-4242 Email: hello@godigit.com

Senior citizens can contact us on 1-800-258-4242 or write to us at seniors@godigit.com

Insured person may also approach the grievance cell at any of the company's branches with the details of grievance If Insured person is not satisfied with the redressal of grievance through one of the above methods, insured person may contact the grievance officer at <a href="mailto:grievance@godigit.com">grievance@godigit.com</a>

For updated details of grievance officer, kindly refer the link: → Click Here

If Insured person is not satisfied with the redressal of grievance through above methods, the insured person may also approach the office of Insurance Ombudsman of the respective area/region for redressal of grievance as per Insurance Ombudsman Rules 2017

Grievance may also be lodged at IRDAI Integrated Grievance Management System-<a href="https://igms.irda.gov.in/">https://igms.irda.gov.in/</a> The contact details of the Insurance Ombudsman Centres are mentioned below: (Note: Address and contact number of Governing Body of Insurance Council).

Office Location	Contact Details	Jurisdiction of Office (Union Territory, District)
AHMEDABAD	Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad – 380 001. Tel.: 079 - 25501201/02/05/06, Email: bimalokpal.ahmedabad@ecoi.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu.
BENGALURU	Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57-27-N-19, Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru – 560 078.  Tel.: 080 - 26652048 / 26652049, Email: bimalokpal.bengaluru@ecoi.co.in	Karnataka.

BHOPAL	Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003.  Tel.: 0755 - 2769201 / 2769202, Fax: 0755 - 2769203, Email: bimalokpal.bhopal@ecoi.co.in	Madhya Pradesh, Chhattisgarh.
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest park, Bhubaneshwar – 751 009. Tel.: 0674 - 2596461 /2596455, Fax: 0674 - 2596429, Email: bimalokpal.bhubaneswar@ecoi.co.in	Orissa.
CHANDIGARH	Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017.  Tel.: 0172 - 2706196 / 2706468, Fax: 0172 - 2708274, Email: bimalokpal.chandigarh@ecoi.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandīgarh.
CHENNAI	Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284, Fax: 044 - 24333664, Email: bimalokpal.chennai@ecoi.co.in	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry).
DELHI	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23232481/23213504, Fax: 011 - 23230858 Email: bimalokpal.delhi@ecoi.co.in	Delhi.
GUWAHATI	Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001(ASSAM).  Tel.: 0361 - 2132204 / 2132205, Fax: 0361 - 2732937, Email: bimalokpal.guwahati@ecoi.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
HYDERABAD	Office of the Insurance Ombudsman,6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004.  Tel.: 040 - 65504123 / 23312122, Fax: 040 - 23376599, Email: bimalokpal.hyderabad@ecoi.co.in	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry.
JAIPUR	Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363, Email: Bimalokpal.jaipur@ecoi.co.in	Rajasthan.
ERNAKULAM	Office of the Insurance Ombudsman,2nd Floor, Pulinat Bldg, Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338, Fax: 0484 - 2359336, Email: bimalokpal.ernakulam@ecoi.co.in	Kerala, Lakshadweep, Mahe-a part of Pondicherry.
KOLKATA	Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340, Fax: 033 - 22124341, Email: bimalokpal.kolkata@ecoi.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands.
LUCKNOW	Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331, Fax: 0522 - 2231310, Email: bimalokpal.lucknow@ecoi.co.in	Districts of Uttar Pradesh: Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
MUMBAI	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960, Fax: 022 - 26106052, Email: bimalokpal.mumbai@ecoi.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.

NOIDA	Office of the Insurance Ombudsman, Bhagwan Sahai Palace 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514252 / 2514253, Email: bimalokpal.noida@ecoi.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
PATNA	Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952, Email: bimalokpal.patna@ecoi.co.in	Bihar, Jharkhand.
PUNE	Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555, Email: bimalokpal.pune@ecoi.co.in	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region.

Note: GOVERNING BODY OF INSURANCE COUNCIL,3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054.Tel.: 022 - 26106889 / 671 / 980, Fax: 022 - 26106949, Email: <a href="mailto:inscoun@ecoi.co.in">inscoun@ecoi.co.in</a>

# Annexure-A List I – Optional Items

SI No	Item
1.	BABY FOOD (Not Payable)
2.	BABY UTILITIES CHARGES (Not Payable)
3.	BEAUTY SERVICES (Not Payable)
4.	BELTS/BRACES (Not Payable)
5.	BUDS (Not Payable)
6.	COLD PACK/HOT PACK (Not Payable)
7.	CARRY BAGS (Not Payable)
8.	EMAIL/ INTERNET CHARGES (Not Payable)
9.	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL) (Not Payable)
10.	LEGGINGS (Not Payable)
11.	LAUNDRY CHARGES (Not Payable)
12.	MINERAL WATER (Not Payable)
13.	SANITARY PAD (Not Payable)
14.	TELEPHONE CHARGES (Not Payable)
15.	GUEST SERVICES (Not Payable)
16.	CREPE BANDAGE (Not Payable)
17.	DIAPER OF ANY TYPE (Not Payable)
18.	EYELET COLLAR (Not Payable)
19.	SLINGS (Not Payable)
20.	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES (Part Of
	Cost Of Blood, Not Payable)
21.	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED
22.	Television Charges (Payable Under Room Charges Not if separately levied)
23.	SURCHARGES (Part of Room Charge Not Payable Separately)
24.	ATTENDANT CHARGES (Part of Room Charge Not Payable Separately)
25.	EXTRA DIET OF PATIENT (OTHER THAN THAT WHICH FORMS PART OF BED CHARGE) (Patient Diet
	provided by hospital is Payable)
26.	BIRTH CERTIFICATE (Not Payable)
27.	CERTIFICATE CHARGES (Not Payable)
28.	COURIER CHARGES (Not Payable)
29.	CONVEYANCE CHARGES (Not Payable)
30.	MEDICAL CERTIFICATE (Not Payable)
31.	MEDICAL RECORDS (Not Payable)
32.	PHOTOCOPIES CHARGES (Not Payable)
33.	MORTUARY CHARGES (Not Payable)
34.	WALKING AIDS CHARGES (Not Payable)
35.	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL) (Not Payable)
36.	SPACER (Not Payable)
37.	SPIROMETRE (Device Not Payable)
38.	NEBULIZER KIT (Not Payable)
39.	STEAM INHALER (Not Payable)
40.	ARMSLING (Not Payable)
41.	THERMOMETER (Not Payable)
42.	CERVICAL COLLAR (Not Payable)
43.	SPLINT (Not Payable)
44.	DIABETIC FOOTWEAR (Not Payable)
45.	KNEE BRACES (LONG/ SHORT/ HINGED) (Not Payable)
46.	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER (Not Payable)

47.	LUMBO SACRAL BELT (Not Payable)
48.	NIMBUS BED OR WATER OR AIR BED CHARGES (Payable for any ICU patient requiring more than 3 days in
	ICU, all patients with paraplegia / quadriplegia for any reason and at reasonable cost of approximately Rs.
	200 / day
49.	AMBULANCE COLLAR (Not Payable)
50.	AMBULANCE EQUIPMENT (Not Payable)
51.	ABDOMINAL BINDER (Not Payable)
52.	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES (Post hospitalization nursing charges not Payable)
53.	SUGAR FREE Tablets (Payable. Sugar free variants of admissible medicines are Not excluded)
54.	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals
	payable)
55.	ECG ELECTRODES (Upto 5 electrodes are required for every case visiting OT or ICU. For longer stay in
	ICU, may require a change and at least one set every second day must be Payable)
56.	GLOVES (Sterilized Gloves Payable / Unsterilized Gloves not payable)
57.	NEBULISATION KIT (Payable Reasonably only if used during Hospitalization)
58.	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, etc.]
59.	KIDNEY TRAY (Not Payable)
60.	MASK (Not Payable)
61.	OUNCE GLASS (Not Payable)
62.	OXYGEN MASK (Not Payable)
63.	PELVIC TRACTION BELT (Not Payable)
64.	PAN CAN (Not Payable)
65.	TROLLY COVER (Not Payable)
66.	UROMETER, URINE JUG (Not Payable)
67.	AMBULANCE (Payable Reasonably only if used during Hospitalization upto sub-limit mentioned in the
	policy schedule)
68.	VASOFIX SAFETY (Not Payable)

## List II - Items that are to be subsumed into Room Charges

SI	Item
No	
1	BABY CHARGES (UNLESS SPECIFIED/INDICATED) (Not Payable)
2	HAND WASH (Not Payable)
3	SHOE COVER (Not Payable)
4	CAPS (Not Payable)
5	CRADLE CHARGES (Not Payable)
6	COMB (Not Payable)
7	EAU-DE-COLOGNE/ ROOM FRESHNERS (Not Payable)
8	FOOT COVER (Not Payable)
9	GOWN (Not Payable)
10	SLIPPERS (Not Payable)
11	TISSUE PAPER (Not Payable)
12	TOOTHPASTE (Not Payable)
13	TOOTHBRUSH (Not Payable)
14	BED PAN (Not Payable)
15	FACE MASK (Not Payable)
16	FLEXI MASK (Not Payable)
17	HAND HOLDER (Not Payable)
18	SPUTUM CUP (Payable Under Investigation Charges, Not as Consumable)
19	DISINFECTANT LOTIONS (Not Payable-Part of Dressing Charges)
20	LUXURY TAX (Only Actual Tax Levied by Government is Payable - Part of Room Charge for Sub

	Limits)
21	HVAC (Part of Room Charge Not Payable Separately)
22	HOUSE KEEPING CHARGES (Part of Room Charge Not Payable Separately)
23	AIR CONDITIONER CHARGES (Payable Under Room Charges Not if separately levied)
24	IM IV INJECTION CHARGES (Part of Nursing Charges, Not Payable)
25	CLEAN SHEET (Part of Laundry/housekeeping Not Payable Separately)
26	BLANKET/WARMER BLANKET (Not Payable- Part of Room Charges)
27	ADMISSION KIT (Not Payable)
28	DIABETIC CHART CHARGES (Not Payable)
29	DOCUMENTATION CHARGES/ ADMINISTRATIVE EXPENSES (Not Payable)
30	DISCHARGE PROCEDURE CHARGES (Not Payable)
31	DAILY CHART CHARGES (Not Payable)
32	ENTRANCE PASS/ VISITORS PASS CHARGES (Not Payable)
33	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE (To be Claimed by Patient under
	Post -Hospitalization where admissible)
34	FILE OPENING CHARGES (Not Payable)
35	INCIDENTAL EXPENSES/ MISC. CHARGES (NOT EXPLAINED) (Not Payable)
36	PATIENT IDENTIFICATION BAND/ NAME TAG (Not Payable)
37	PULSEOXYMETER CHARGES (Not Payable)
38	Nursing, DMO/RMO charges included in room rent under associated medical expenses
	(Not Payable)

## List III - Items that are to be subsumed into Procedure Charges

SI No.	Item
1	HAIR REMOVAL CREAM (Not Payable)
2	DISPOSABLES RAZORS CHARGES (for site preparations) (Payable for site preparations)
3	EYE PAD (Not Payable)
4	EYE SHIELD (Not Payable)
5	CAMERA COVER (Not Payable)
6	DVD, CD CHARGES (Payable only if CD is specifically sought by Insurer/TPA)
7	GAUSE SOFT (Not Payable)
8	GAUZE (Not Payable)
9	WARD AND THEATRE BOOKING CHARGE (Payable Under OT Charges, Not Payable Separately)
10	ARTHROSCOPY AND ENDOSCOPY INSTRUMENTS (Rental Charged By The Hospital Payable.
	Purchase of Instruments Not Payable.)
11	MICROSCOPE COVER (Payable Under OT Charges, Not Payable Separately)
12	SURGICAL BLADES, HARMONICSCALPEL, SHAVER (Payable Under OT Charges, Not Payable
	Separately)
13	SURGICAL DRILL (Payable Under OT Charges, Not Payable Separately)
14	EYE KIT (Payable Under OT Charges, Not Payable Separately)
15	EYE DRAPE (Payable Under OT Charges, Not Payable Separately)
16	X-RAY FILM (Payable Under Radiology Charges, Not as Consumable)
17	BOYLES APPARATUS CHARGES (Part Of OT Charges, Not Separately)
18	COTTON (Not Payable-Part of Dressing Charges)
19	COTTON BANDAGE (Not Payable-Part of Dressing Charges)
20	SURGICAL TAPE (Not Payable-payable by the Patient when Prescribed, otherwise included as
	Dressing Charges)
21	APRON (Not Payable -Part of Hospital Services/Disposable Linen to be Part of OT/ICU Charges)
22	TORNIQUET Not payable (service is charged by hospital, consumables cannot be separately
	charged.
23	ORTHOBUNDLE, GYNAEC BUNDLE (Part of Dressing Charges)

## List IV - Items that are to be subsumed into costs of treatment

SI No.	Item
1	ADMISSION/REGISTRATION CHARGES (Not Payable)
2	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE Unless A Claim Is Accepted Under Section 1
	- Hospitalization Cover
3	URINE CONTAINER (Not Payable)
4	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES (Not Payable)
5	BIPAP MACHINE (Not Payable)
6	CPAP/ CAPO EQUIPMENTS (Device Not Payable)
7	INFUSION PUMP- COST (Device Not Payable)
8	HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC (May be Payable when prescribed for patient, not
	Payable for hospital use in OT or ward or for dressings in hospital)
9	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES (Patient diet provided by
	hospital is payable)
10	HIV KIT (Payable Only as Pre-Operative Screening)
11	ANTISEPTIC MOUTHWASH (Payable when prescribed)
12	LOZENGES (Payable when prescribed)
13	MOUTH PAINT (Payable when prescribed)
14	VACCINATION CHARGES (Not Payable)
15	ALCOHOL SWABES (Not Payable. Part of hospital's own internal cost)
16	SCRUB SOLUTIONISTERILLIUM (Not Payable. Part of hospital's own internal cost)
17	Glucometer& Strips (Not Payable pre hospitalization or post hospitalization / Reports and Charts required/
	Device not payable)
18	URINE BAG (Payable where medically necessary till a reasonable cost - maximum 1 per 24 hrs)